No.**06** P.I./2016

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Dated: 13-04-2016

To : Presiding officer of All the Subordinate Courts.

Sub. :- Regarding checking and verification of Statistical Data in Statement of Civil Return 6 & 7

While examining the statistical data (quarterly Statement of Civil Return 6 & 7) of the held up cases in which stay order has been granted by the Rajasthan High Court, it has come to the notice that some the cases are included in the statistical data which have already been decided but still are being shown in the data sent by Subordinate Courts and further in some cases either the particulars relating to the cast title/ number/ case type etc do not match with the data available on the website of the Rajasthan High Court or the correct and actual title/number/case type are not properly mentioned.

Therefore, it is enjoined upon all the presiding officer of the Subordinate Court to verify and check the data regarding quarterly Statement of Civil Return 6 & 7 before sending it and also ensure to append the following note thereto specifying :-

" I have verified/ checked the status of the aforementioned cases from the website of the Rajasthan High Court."

It is further enjoined upon them that if the case is found disposed of, then requisition of the file and order must be sent to the Dy. Registrar (Judicial) Rajasthan High Court, Jodhpur/Bench, Jaipur.

District Judges are directed to depute a senior official to reconcile the statistical data.

By Order

REGISTRAR GENERAL

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No. : Gen/XV/40/2016 マシュー 40

Date: 13-04-2016

Copy forwarded to the following for information and necessary action :

- 1. All the District & Sessions Judges with the request to Circulate the same amongst all the Subordinate Court of their Judges including Special court.
- 2. Registrar (Admn.) Rajasthan High Court, Jodhpur/ Bench, Jaipur
- 3. Dy. Registrar (Judicial) Rajasthan High Court, Jodhpur/ Bench, Jaipur
- 4. Administrative Officer Judicial Statistics/General Section, Rajasthan High Court, Jodhpur/ Bench, Jaipur.